Annex

Business undertaken

Quarterly Return to be submitted by NBFCs having overseas investment - $\frac{\text{March } 31^{\underline{\text{st}}} / \text{June } 30^{\underline{\text{th}}} / \text{September } 30^{\underline{\text{th}}}}{\text{December } 31^{\underline{\text{st}}}}$

Country and Date of NoC from

DNBS

date of

Name of the

WOS/JV

Sr.

No.

h)

NO.	(for JV, indicate names of partners)	incorporation						
Sr. no.	Parameters at e							
a)	CRAR:							
b)	NoF:							
c)	Net Profit of the NBFC as per the last audited balance sheet:							
d)	Amount of remittance made to the WOS/JV during the quarter:							
	Name of the WC	DS/JV	Amount remitted					
e)	Cumulative investhe quarter(amou) in the WOS/JV at the end of of the NBFC):						
	Name of the WOS/JV		Amount remitted and as % of owned funds including step down subsidiaries if any					
f)	Aggregate overseas investment of the NBFC as percentage of NoF of the NBFC:							

Whether the overseas WOS/JV is regulated in the host country. If yes:

	Name of the regulator:	Any regulatory visits made during the reporting period:	Concerns expressed by the regulator:		d which	Fines / penaltie levied by the overseas regulator, if any:			
j)	Nature of support extended to the JV/WOS by the parent NBFC during the quar including Guarantee, Letter of Comfort (Also mention whether any other kind support were given including technical knowledge):								
	Name of the WOS/JV			Nature of support					
k)	Returns obtained from the WOS/JV during the quarter:								
	Name of the WOS/JV		F	Returns obtained					
l)	Financial details of JV/WOS								
	Name of th	ne WOS/JV	ı	let profit		nt items of asset bilities may be			